

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 312

IA-5785/2023 IA-2658/2022 IA-174/2023 IA-2627/2021

In

IB-892(ND)/2020

IN THE MATTER OF:

KNL Driveline Parts Pvt. Ltd

.....APPLICANT/PETITIONER

Vs

SPM Automotive Components Pvt. Ltd.

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 18.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vishal Ganda, Srijan Jain Advocates. Erstwhile IRP
Mr. Gautam Singhal in person.

For the Respondent : Mr. T.K.a.Padmanabhan, Varsha Iyer & Pooja Iyer Advs
for Respondent No. 2

Mr. Anand Shankar Jha & Mr. Sachin Mintri, Advs.
for R-3 in IA-2627/2021

For the RP : Mr. Gautam Singhal RP in person

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-2658/2022:-

It is submitted by the Learned Counsel appearing for the Liquidator that the Erstwhile RP has provided required information as directed vide order dated 06.06.2024 and the consultation committee will be taking a decision shortly and therefore, seeks an adjournment.

List the matter on **09.08.2024**.

IA-174/2023:-

One week time granted to the Liquidator to comply with the order dated 06.06.2024.

Reply if any, shall be filed within one week after service of the notice.

List the matter on **09.08.2024**

IA-2627/2021:-

Learned Counsel appears for the Applicant. None appears for the Respondent No. 2. One week time granted to the Respondent No. 2 to file reply affidavit. The reply affidavit filed by the Respondent No. 3 is on record.

The Applicant is directed to serve the remaining Respondents by all modes and file proof and affidavit of service within one week.

The remaining Respondents are directed to file the reply affidavit within one week after receipt of the notice.

List the matter on **09.08.2024**.

IA-5785/2023:-

List on **09.08.2024**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)